BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 61 OF 2024

IN

ORIGINAL APPLICATION NO. 42 OF 2024

IN THE MATTER OF:

MADASIR HASAN & ORS. …APPLICANTS

VERSUS

STATE OF U.P. & ORS. …RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of U.P. Pollution Control Board	1-3
2.	**ANNEXURE 1:** A true copy of letter no. 663/O.A. No.-42/2024-25 dated 20.11.2024	4

THROUGH

DATE: 20.11.2024
PLACE: NEW DELHI

STHAVI ASTHANA
ADVOCATE FOR UPPCB
C1/131 MOTI BAGH, SHANTI PATH,
NEW DELHI-110021
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
MISCELLANEOUS APPLICATION NO. 61 OF 2024
IN
ORIGINAL APPLICATION NO. 42 OF 2024

IN THE MATTER OF:

MADASIR HASAN & ORS. ...APPLICANTS

VERSUS

STATE OF U.P. & ORS. ...RESPONDENTS

AFFIDAVIT ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Ajeet Kumar Suman S/o Late Baliram Vimal, aged about 50 years, R/o HIG-1056, Sector-I, Aashiyana, Lucknow do hereby solemnly affirm and state as under:

1. That I am presently posted as Regional Officer of Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Azamgarh. I say that I am fully conversant with the facts of the case and am competent and authorised to swear the present Affidavit.

2. That the answering Respondent had vides letter dated 03.10.2024 imposed environmental compensation of Rs. 15 lakhs against the Executive officer, Nagar Palika Parishad for not setting up adequate sewage treatment plant.

3. That this Hon'ble Tribunal vides order dated 04.10.2024 granted 45 days' time to the state authorities and the Nagar Palika Parishad to make the STP operational and connect the sewer lines to the same.

4. That since the aforementioned time period of 45 days has elapsed, the Regional Office, UPPCB vide letter no. 663/O.A. No.-42/2024-25 dated 20.11.2024 has recommended that the environmental compensation be recovered through the district authorities. A true copy of letter no. 663/O.A. No.-42/2024-25 dated 20.11.2024 is annexed hereto and marked as **Annexure 1.**

5. That in pursuance to above mentioned letter, UPPCB is in the process of writing to the District Magistrate, asking them to recover the amount of EC as arrears of land revenue.

6. That the above response of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

NOTARY Ram Ratan Rai Advocate Reg No 1442/2000 Civil Courts Azamgarh (U.P.) U.P. GOVT. (INDIA)

VERIFICATION:

Verified at Azamgarh on this 20th day of November, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

AK Suman

DEPONENT

NOTARY U.P. GOVT. (INDIA)
Ram Ratan Rai
Advocate
Reg No. 12232/2000
Civil Courts
Azamgarh (U.P.)
20/11/24

Certified that Sri/Smt. Ajeet Kumar Suman S/o Balram Vimal
aged about .. ..year presented this affidav.
before me today at about 2.50 A.M./P.M.
and administered oath U/s 8 of Notaries And 1952.
Who voluntarily affirmed the contents of this
affidavit/have same I my self by examining
to him Sri/Smt. Ajeet Kumar Suman
in personality I know to me of ideatified
KKG Vakil/Advocate.

Ram Ratan Rai
Notary
Distt Azamgarh (U.P.)
20/11/24

ANNEXURE 1

प्रदूषण रोकिए।

पर्यावरण बचाइए ।।

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, आजमगढ़

UTTAR PRADESH POLLUTION CONTROL BOARD, AZAMGARH

सं.सं./Ref-663/O.A. No.-42/2024-25

दिनांक/Date 20/11/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–6)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, आजमगढ़ के क्षेत्रान्तर्गत मोहल्ला जालन्धरी स्थित गढ़ही में निस्तारित हो रहे सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थपित न किये जाने के दृष्टिगत उत्तरदायी विभाग नगर पालिका परिषद, आजमगढ़ के विरुद्ध दिनांक 05.07.2024 से रु0 5.0 लाख प्रतिमाह की दर से अधिरोपित पर्यावरणीय क्षतिपूर्ति रु0 15.0 लाख की भू–राजस्व की भांति वसूली के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि बोर्ड मुख्यालय के पत्र सं0–एच 18153/सी–6/सा0–861/ओए 42/2024/पुष्टि/आजम0/2024 दिनांक 03.10.2024 के माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, आजमगढ़ के क्षेत्रान्तर्गत मोहल्ला जालन्धरी स्थित गढही में निस्तारित हो रहे सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थपित न किये जाने के दृष्टिगत उत्तरदायी विभाग नगर पालिका परिषद, आजमगढ़ के विरुद्ध दिनांक 05.07.2024 से रु0 5.0 लाख प्रतिमाह की दर से रु0 15.0 लाख पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। नगर पालिका परिषद, आजमगढ़ को उक्त धनराशि विलम्बतम् 15 दिनों में जमां कराये जाने के निर्देश दिये गये थे। किन्तु नगर पालिका परिषद, आजमगढ़ द्वारा उक्त धनराशि अभी तक जमा नहीं किया गया है।

अतः नगर पालिका परिषद, आजमगढ़ को अधिरोपित पर्यावरणीय क्षतिपूर्ति रु0 15 लाख भू–राजस्व की भांति जिलाधिकारी के माध्यम से वसूली किये जाने हेतु आवश्यक कार्यवाही किये जाने का कष्ट करें।

भवदीय

(अजीत कुमार सुमन)
क्षेत्रीय अधिकारी

NOTARY Ram Balam Rai U.P. GOVT.

क्षेत्रीय कार्यालय : जयरामपुर मऊ रोड, आजमगढ़ – 276128, www.uppcb.com, E-mail-roazamgarh@uppcb.in Ph. No.- 05462-247517
मुख्यालय : टी.सी. 12वी विभूति खण्ड, गोमती नगर, लखनऊ–226010 # दूरभाष 2720828,2720681,2720691,2720831
फैक्स : 0522–2720764 # ई–मेल : info@uppcb.in # वेबसाइट : www.uppcb.in